

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/ 2682 /A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Utpal Prasad,  
District & Sessions Judge  
Chirang.

Dated Guwahati, the 7<sup>th</sup> August, 2020.

Sub:- Earned Leave.

Ref:- Your letter No. DJCH.I-5/2015-2020/2294 Dated 04.08.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for ten days from 10.08.2020 to 19.08.2020 (sufficing 20.08.2020) along with station leave permission from the morning of 10.08.2020 till the evening of 19.08.2020, has been granted, subject to submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahat. Further, Smti. Priyanka Hazarika Nair, Civil & Asstt. Sessions Judge, Chirang and in her absence the next senior most Judicial officer at the station has been allowed to remain in charge of your Court and office in your absence.

Your's faithfully

  
JT. REGISTRAR (VIGILANCE)

2684

Memo NO.HC.VII-65/1996/ 2683- /A, dated 7.8.2020 Rdso

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in application is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

  
JT. REGISTRAR (VIGILANCE)

Rdso